

**The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):**

(a) No, Sir.

(b) Does not arise.

(c) The financial requirements of the Commission are scrutinised when the Budget Estimates and Revised Estimates are examined and also when Government sanctions every quarter release of funds to the Commission. The progress in expenditure, in disbursements to State Boards and institutions and in the submission of utilisation certificates by the State Boards and institutions are examined at the monthly meetings of the Commission which are attended by representatives of Government. When the Audited Annual Accounts of the Commission are received and examined and when replies are drafted for the Public Accounts Committee, the finances of the Commission are again carefully scrutinised.

#### **Loan to Khadi Commission**

**882. Shri Sidheshwar Prasad:** Will the Minister of Commerce be pleased to state:

(a) what is the total amount of loan advanced by Government to the Khadi Commission till the 31st December, 1965;

(b) how much loan and interest thereon has been paid by the Commission in time; and

(c) what steps have been taken by Government to recover the dues?

**The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):**  
(a) Rs. 65.10 crores.

(b) and (c). Repayment of loans by the Commission to Government will require withdrawal of the loans given by the Commission to the institutions. This will affect the production programme of the Commission as the institutions do not have any working capital. Pending an assessment by

the Commission and Government of the quantum of working fund required by the Commission, the loans falling due for repayment are being renewed to serve as the working fund.

Interest amounting to Rs. 50,08,152 recovered by the Commission from the State Boards and institutions has been credited by the Commission to Government.

According to the terms and conditions for the grant of loans, Government pays subsidy in lieu of concession in interest and credits the amount to make good any short-fall in interest payable by Commission to Government.

#### **Loan to State Khadi and Village Industries Boards**

**883. Shri Sidheshwar Prasad:** Will the Minister of Commerce be pleased to state:

(a) what amount has been advanced as loans to the Khadi and Village Industries Boards in the various States by the Khadi Commission till the 31st December, 1965;

(b) what amount has been paid back by each Board to the Commission till the 31st December, 1965; and

(c) what steps are being taken to recover the dues?

**The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):**  
(a) to (c). Information is being collected, and will be laid on the Table of the House in due course.

#### **Intensive Area Scheme**

**884. Shri Sidheshwar Prasad:** Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that an Evaluation Committee was appointed under the chairmanship of Prof. Rao to study the working of the 'Intensive Area Scheme' of the Khadi Commission;

(b) if so, what are the findings and recommendations of the Committee; and

(c) how far these recommendations have been implemented by the Khadi Commission?

**The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi):**

(a) At the instance of the Khadi and Village Industries Commission, the Institute of Economic Growth agreed to study the working of the Intensive Area Scheme. Dr. V. K. R. V. Rao, Director of the Institute in collaboration with Dr. Khusro and Dr. Lakshminarayan conducted this study and submitted an Evaluation Report.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-5598|66].

(c) The recommendations are kept in view by the Commission while implementing the Integrated Development Programme.

### ताड़ गुड़ का उत्पादन

885. श्री सिद्धेश्वर प्रसाद : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खादी आयोग ने ताड़ गुड़ के उत्पादन का काम अखिल भारतीय सर्व सेवा संघ को सौंप दिया है ;

(ख) यदि हां, तो कब और उसकी शर्तें क्या हैं ;

(ग) उसके क्या परिणाम निकले ; और

(घ) 1962 से 1965 तक (राज्यवार) कितना ताड़ गुड़ पैदा किया गया तथा इस अवधि के लिए इस उद्योग की (राज्यवार) आमदनी तथा व्यय क्या है ?

वाणिज्य मंत्रालय में उपरोक्तों की शर्तों की कुर्रतों : (क) से (घ). जानकारी

एकत्रित की जा रही है और यथासमय सदन की मेज पर रख दी जायगी।

### Price of By-product of Hard Coke

**886. Shri Ram Harkh Yadav:** Will the Minister of Mines and Metals be pleased to state:

(a) whether Government have de-controlled the price and distribution of by-product hard coke with effect from the 15th January, 1966;

(b) if so, whether Government have constituted a Committee in this connection; and

(c) the constitution and functions of the Committee?

**The Minister of Mines and Metals (Shri S. K. Dey):** (a) Yes, Sir.

(b) Yes, Sir.

(c) The Committee consists of the following:—

- (1) Coal Controller—Chairman.
- (2) One representative each of the following:—
  - (i) Hindustan Steel Ltd.
  - (ii) Tata Iron and Steel Co. Ltd.
  - (iii) Indian Iron and Steel Co. Ltd.
  - (iv) Durgapur Projects Ltd. (of West Bengal Government).
  - (v) The Railways.
- (3) Two representatives of Hard Coke By-product Producers' Association.

The main functions of the Committee are:—

- (i) to review the prices at which By-product hard coke is sold